

The value of production for all the Defence Production Units increased from Rs. 2013.13 crores in 1982-83 to Rs. 2431.85 crores in 1983-84 and the value in the financial year 1984-85 is likely to be around Rs. 2899 crores.

Companies manufacturing trucks and bus chassis and Production thereof

1799. SHRIMATI GEETA MUKHERJEE : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the names of the companies manufacturing trucks and bus chassis and the total

number of trucks and bus chassis, separately, produced during the years 1982, 1983 and 1984 and the target for the year 1985 by each of these companies ; and

(b) the names of the companies manufacturing cars in the country and their production during the year 1982, 1983 and 1984 and the target for the year 1985 by each of these companies ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Information in respect of major manufacturers is given in the attached statement.

Statement

Sl. No.	Name of manufacturers	1982		1983		1984		1985 (Target)	
		Bus	Truck	Bus	Truck	Bus	Truck	Bus	Truck
1.	T.E.L.C.O. Ltd.	9	34	11	34	14	32	14	42
2.	Ashok Leyland Limited	7	9	6	6	7	7	15	(for both)
	<i>Passenger Cars.</i>		<i>1982</i>		<i>1983</i>		<i>1984</i>		<i>1985</i>
1.	Premier Automobiles.		20		21		26		36
2.	Maruti Udyog Limited.		—		Negligible		13		42
3.	Hindustan Motors Ltd.		21		23		24		30

Transfer of Judges

1800. SHRI CHITTA MAHATA :

SHRI VILAS MUTTEMWAR :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether judges of various High Courts are being transferred from one High Court to another ;

(b) if so, the details thereof and how many judges have been transferred in various High Courts' High Court-wise figures ;

(c) whether there was any protest against this system ; and

(d) if so, the details thereof and decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b).

The Government have accepted the recommendation of the Law Commission that there should be a convention whereby one-third of Judges in each High Court should be from outside the state. This decision can be implemented by making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India which was announced through a Press Note dated 28.1.1983. Statement laid on the Table of the House (placed in Library See L.T No. 780/85). So far, appointment/transfer of 12 Chief Justices from outside High Courts have been made (Statement attached).

Few initial appointments of puisne Judges have also been made from outside. Transfers of puisne Judges, as such, have not been made.

(c) and (d). A view has been expressed that the policy of having Chief Justice from outside has failed and has done more harm to the High Courts than good, and that transfers should be resorted to in exceptional

cases where the interest of the parent High Court requires it.

There is no revision as yet in the policy announced in the Press Note dated 28.1.1983.

Statement

Statement showing the names of Chief Justices who have been appointed/ transferred from outside High Courts pursuant to the policy of the government announced on 28-1-1983

Sl. No.	High Court	Chief Justice Date of appointment	Appointed/transferred from which High Court
1.	2.	3.	4.
<i>S/Shri Justice</i>			
1.	Orissa	Dambrudhar Pathak (12.8.1983)	Gauhati
2.	Gauhati	T.S. Misra (12.8.1983)	Allahabad
3.	Jammu & Kashmir	V. Khalid (24.8.1983)	Kerala
4.	Gujarat	P.S. Poti (28.9.1983)	Kerala
5.	Rajasthan	P.K. Banerjee (29.10.1983)	Calcutta
6.	Calcutta	Satish Chandra (29.11.1983)	Allahabad
7.	Patna	S.S. Sandhanwalia (29.11.1983)	Punjab and Haryana
8.	Himachal Pradesh	P.D. Desai (23.12.1983)	Gujarat
9.	Sikkim	M.L. Shrimal (17.12.1983)	Rajasthan
10.	Madras	M.N. Chandurkar (2.4.1984)	Bombay
11.	Bombay	K. Madhava Reddy (8.4.1984)	Andhra Pradesh
12.	Gujarat	P.R. Gokulakrishnan (21.3.1985)	Madras

[Translation]

Setting up of fertilizer factories in U.P.

1801. SHRI ZAINUL BASHER : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the names of the fertilizer factories to be set up in Public Sector, Joint Sector and Private Sector, separately, out of the four fertilizer factories proposed to be set up in Uttar Pradesh;

(b) whether arrangements have been made to lay pipe line to carry gas upto these factories in Uttar Pradesh; and

(c) the time by which work will be started in these factories ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) The location of the four gas-based plants proposed to be set up in Uttar Pradesh in the joint, Co-operative and Private Sectors is given below:—

Sl. No.	Location	Sector
1.	Jagdishpur	JOINT
2.	Aonla	COOPERATIVE
3.	Babrala	PRIVATE
4.	Shahjahanpur	The party which would implement the project is still to be identified.